

# FORM A

## PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

### FOR THE ATTENTION OF THE CREDITORS OF CHESA DENTAL CARE SERVICES LIMITED

#### RELEVANT PARTICULARS

1.	Name of Corporate Debtor	<b>CHESA DENTAL CARE SERVICES LIMITED</b>
2.	Date of incorporation of Corporate Debtor	13/02/1996
3.	Authority under which Corporate Debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U85120MH1996PLC097192
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Unit No. 507, 5th Floor Keshava, Keshava Commercial Premises Co Op So Ltd, Bandra East Mumbai, Maharashtra - 400051
6.	Insolvency commencement date in respect of Corporate Debtor	<b>31.03.2023</b> (CIRP Order received on 03.04.2023)
7.	Estimated date of closure of insolvency resolution process	<b>29.09.2023</b>
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	<b>Mr. Mahesh Pareek</b> Reg. No.:IBBI/IPA-001/IP-P-02529/2021-2022/13877
9.	Address & email of the interim resolution professional, as registered with the board	<b>Address :</b> E-802, Sterling Court, Road No. 16, M I D C, Andheri East ,Near Hotel Suncity, Mumbai Suburban, Maharashtra - 400093 <b>E-mail:</b> mpareek63@hotmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	<b>Address :</b> E-802, Sterling Court, Road No. 16, M I D C, Andheri East ,Near Hotel Suncity, Mumbai Suburban, Maharashtra - 400093 <b>E-mail:</b> chesa.cirp@gmail.com
11.	Last date for submission of claims	<b>17.04.2023</b>
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> (b) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **CHESA DENTAL CARE SERVICES LIMITED** on **31.03.2023** (order received on 03.04.2023).

The creditors of **CHESA DENTAL CARE SERVICES LIMITED**, are hereby called upon to submit their claims with proof on or before **17.04.2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA – Not Applicable

**Submission of false or misleading proofs of claim shall attract penalties.**

Name and Signature of Interim Resolution Professional :

**Mr. Mahesh Pareek**

Date : 05.04.2023

Insolvency Professional

Place: Mumbai

Reg. No.: IBBI/IPA-001/IP-P-02529/2021-2022/13877